

ORISSA ACT VI OF 1950

**THE MADRAS ESTATES LAND (ORISSA SECOND AMENDMENT)
ACT, 1950**

[Received the assent of the Governor on the 10th March 1950, first published in an
extraordinary issue of the Orissa Gazette, dated the 22nd March 1950]

**AN ACT TO FURTHER AMEND THE MADRAS ESTATES LAND ACT, 1908,
IN ITS APPLICATION TO THE PROVINCE OF ORISSA**

WHEREAS it is expedient to amend the Madras Estates Land Act, 1908, in the manner herein-
after appearing ;

Madras
Act I of
1908.

It is hereby enacted as follows :—

Short title
and com-
mencement.

1. (1) This Act may be called the Madras Estates Land (Orissa Second Amendment) Act, 1950

(2) It shall come into force at once.

Amendment
of section
193, Madras
Act I of
1908.

2. In sub-section (1) of section 193 of the Madras Estates Land Act, 1908 :—

Madras
Act I of
1908.

(a) after the words “enhancement or reduction of rent” the following words shall be inserted, namely :— “appraisement of the crop or division of the produce” ; and

(b) in the first proviso after the words “enhancement or reduction” the following words shall be inserted, namely :— “appraisement of the crop or division of the produce.”